

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 20350 of 2016

(Arising out of Order-in-Appeal No.COC-CUSTM-000-APP-316/2015-
16 dated 11.12.2015 passed by the Commissioner of
Customs(Appeals), Cochin)

**M/s. Arjuna Natural Extracts
Ltd.,**

P.B. NO.126, Bank Road,
Alwaye, Kerala – 683 101.

Appellant(s)

VERSUS

The Commissioner of Customs,

Customs House, Cochin
Kerala – 682 009.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. K. Vishwanatha, Superintendent(AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20635 /2024

DATE OF HEARING: 12.08.2024

DATE OF DECISION: 12.08.2024

PER : DR. D.M. MISRA

None present for the appellant despite notice. Heard the learned AR for the Revenue. He submits that the matter has been listed on 27.03.2024, 21.05.2024, 20.06.2024, 26.06.2024 and today. On all these occasions, neither appeared for the appellant nor there was any adjournment request. It seems that the appellant are not serious in pursuing the appeal

before this forum; therefore the appeal is dismissed for non-prosecution.

(Order pronounced and dictated in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...